

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'B' NEW DELHI**

**BEFORE SHRI R. K. PANDA ACCOUNTANT MEMBER
AND
SH. NARENDER KUMAR CHOUDHARY, JUDICIAL MEMBER**

I.T.A. No. 3361/DEL/2017 (A.Y 2010-11)

(THROUGH VIDEO CONFERENCING)

Steel Shoes Pvt. Ltd. B-253, Greater Kailash-1 New Delhi PAN: AANCS6036N (APPELLANT)	Vs	Pr. CIT New Delhi (RESPONDENT)
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Appellant by	None
Respondent by	Sh. M. Barnwal, SR. DR

Date of Hearing	24.12.2021
Date of Pronouncement	24.12.2021

ORDER

PER R. K. PANDA, AM

This appeal is filed by the assessee against the order dated 17/3/2017 passed by Pr. CIT(A)-8, New Delhi for assessment year 2010-11.

2. Before us, the Ld. DR appeared and submitted that the assessee has moved an application dated 01st December, 2021 to resolve the pending issue through Direct Tax "Vivad se Vishwas Scheme" (VSV) Act, 2020, and has filed Declaration Form No. 1 & 2 and received Form No. 3 dated 12.04.2021 and submitted Form No. 4 also dated 30th September, 2021.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee as withdrawn subject to a

caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider the same. The appeal of the assessee is dismissed as withdrawn.

4. In the result, appeal of the assessee is dismissed.

**Order pronounced in the Open Court on this 24th Day of December, 2021
in presence of both the parties.**

**Sd/-
(N.K. CHOUDHARY)
JUDICIAL MEMBER**

**Sd/-
(R. K. PANDA)
ACCOUNTANT MEMBER**

Dated : 24/12/2021

*R. Naheed **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

